

Notifications and Orders

(135) Provisions u/s. 1(2) shall extend only to the abadi area of villages Maloya, Palsora, Kajberi, Dadumajra and Hallomajra - No. 26/6/39- UTFI(3)-2009/3592:—In supersession of the Chandigarh Administration, Finance Department, notification No. 26/6/39-UTFI(3)-2007/6097, dated 25th September, 2007 and No. 26/6/39-UTH(3)-2008Z2630, dated 8th April, 2008 and in exercise of the powers conferred by sub-section (2) of section 1 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh, is pleased to notify that the provision of the aforesaid Act shall extend only to the abadi area of villages Maloya, Palsora, Kajhcri, Dndumaj ra and Hallomajra.

It is clarified that the areas outside the Abadi area shall continue to be controlled by the Punjab New Capital (Periphery) Control Act, 1952, (*Published in Chandigarh Administration Gazette, (Extra), dt May 25, 2009*)